

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No.07 of 2021

(Under Section 421 of the Companies Act, 2013)

**(Arising out of Order dated 12.01.2021 in MA.32 of 2020 in CP/565/IB/2017
passed by the Hon'ble National Company Law Tribunal, Chennai)**

In the matter of:

Mr. S.Irudaya Nathan Appellant
Scheme Proponent of M/s Air Carnival Pvt.Ltd.
No.7/8, Licy Villa, Palaniappa Nagar,
Ramanathapuram
Coimbatore 641 015

V.

Mr.G.V.Ravikumar Respondent
Liquidator of M/s Air Carnival Pvt.Ltd.
34-36-38, New Hospital Road
Erode, Tamil Nadu

Present

For Appellant : Mr. K. M. Anand, Advocate
For P.James Victor Rajkumar, Advocate
For Respondent : Mr. B.Ramanakumar, Advocate

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ORDER
(VIRTUAL MODE)

At request of Mr. B. Ramanakumar, Learned Counsel appearing for Respondent for serving the copy of the Counter on the Learned Counsel of the 'Appellant', time is granted till 07.06.2021.

It is made clear that the Reply/Response/Counter of the Respondent shall be served by the Learned Counsel for the 'Respondent' four days before the next date of hearing. Upon receipt of the Reply/Response/Counter, it is open for 'Appellant' to file 'Rejoinder' within

3 days, of course after serving the same on the Learned Counsel for the Respondent.

The 'Office of the Registry' is directed to List the matter on 08.06.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[Kanthi Narahari]
Member (Technical)***

15.04.2021

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